

the Railway Budget. He referred to three more passenger trains to be introduced and so on.

पंडित सी० एन० बालवीर : मिनिस्टर साहब ने कहा कि बीना और भोपाल के बीच में लाइन कॅपेसिटी को बढ़ाने के लिये डबल कर रहे हैं वे पूछना चाहता हूँ कि क्या भोपाल और इटारसी के बीच में भी आप लाइन को डबल कर रहे हैं या नहीं ?

The Deputy Minister of Railways and Transport (Shri Alagesan): That proposal may come later, Sir.

Shri Y. B. Vittal Rao : May I know whether the priorities for the various trains have been worked out and, if so, where does this train stand with regard to the increasing of the frequency of the Janata Express?

Shri Alagesan: Yes, Sir. The priorities have been fairly worked out, I should say. I think this train enjoys a sufficient priority. I do not exactly remember the place where it stands.

Shri T. S. A. Chettiar: Does it mean that if the rolling-stock is available, without any increase in the line capacity they can still run the Janata Express on a daily basis?

Shri Alagesan: In the meanwhile, we hope to increase the line capacity and with the availability of more rolling-stock this will be possible.

ALL-INDIA SOCIAL AND MORAL HYGIENE CONFERENCE

***610. Shri M. S. Gurupadaswamy:** Will the Minister of Health be pleased to state:

(a) the decisions taken at the fifth annual session of the All India Moral and Social Hygiene Association; and

(b) whether Government propose to take any steps to implement the recommendations made by the Association?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) A list of the resolutions passed by the fifth annual session of the All India Moral and Social Hygiene Association is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 56.]

(b) The recommendations are under consideration.

Shri M. S. Gurupadaswamy: May I know whether the Government will give any financial grant to this Association to carry out their purposes in the matter of social and moral hygiene?

Shrimati Chandrasekhar: I think this Association is being assisted by the Central Social Welfare Board and there is no need for us to give any grants.

Shri M. S. Gurupadaswamy: May I know whether all the proposals made by this Association will be fulfilled or implemented in co-operation with the States or will it be done by the Central Social Welfare Board alone?

Shrimati Chandrasekhar: Those that concern the Central Health Ministry will be considered by us and those which need the assistance of the State Governments will be referred to them.

Shrimati Jayashri: May I know whether any legislation is already before the House for stopping this traffic in women and children and whether the Government intend to pass that legislation.

Shrimati Chandrasekhar: I think that question pertains to the Home Ministry and may be put to that Ministry.

Shri Joachim Alva: Is it a fact that one of the recommendations of this Association is the manufacture of extensive birth control aids and has Government seen the danger of the extensive production of these aids?

Shrimati Chandrasekhar: I do not think that is one of the recommendations of this Association. I think I would require a separate notice to answer that question.

SAURASHTRA RAILWAY CORRUPTION CASES

***613. Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 926 on the 16th December, 1955 and state:

(a) the stage at which the disciplinary action initiated against the 4 Gazetted Officers of the ex-Saurashtra Railways for embezzlement of Rs. 13 lakhs stands; and

(b) whether Government propose to launch any prosecution?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) The case against 3 officers is under the consideration of the Union Public Service Commission. The case against the fourth officer will be referred to the Commission for advice, shortly.

(b) This will be decided after orders are passed on the disciplinary proceedings against the officers.

Shri T. B. Vittal Rao: The replies to the final show-cause notices were received by the Board in the month of July and August. May I know when these were referred to the Union Public Service Commission?

Shri Shahnawaz Khan: The final replies to the show-cause notices were received in the Board's Office on 14th January, 1956. As soon as they were received, after a short scrutiny, they were sent to the Union Public Service Commission.

Shri T. B. Vittal Rao: In reply to a question in the month of December last year I was told that the replies were received in July and August. Now he says that they were received in January, 1956. May I know why this discrepancy?

The Deputy Minister of Railways and Transport (Shri Alagesan): I do not think there is any discrepancy. Maybe, I do not have the full details before me, and they might have sent further explanations later on also.

Shri T. B. Vittal Rao: What is the delay in referring the fourth case to the Union Public Service Commission?

Shri Shahnawaz Khan: In the case the fourth officer, namely Shri Parikh, after going through his case he was recommended for reduction and withholding of increments.

Shri Gidwani: Are these officers suspended, or they are still in service and continue to do their duties?

The Minister of Railways and Transport (Shri L. B. Shastri): They are under suspension.

Shri Nambiar: May I know whether a *prima facie* case is not yet established, to launch a prosecution against these officers who are involved in huge amounts of money in the form of embezzlement?

Shri Shahnawaz Khan: In the case of the first three officers, their names have been sent up for dismissal from service. After the Union Public Service Commission gives their decision, prosecution proceedings will be started against them. At present, the Special Police Establishment is also starting investigations into the case.

Shrimati A. Kale: May I know whether the Government is thinking of recovering the money that is involved, from these officers?

Shri Shahnawaz Khan: That will be taken up after the Special Police Establishment have completed their enquiries.

Shri B. S. Murthy: As regards Mr. Parikh, the hon. Parliamentary Secretary said that he has been recommended for reduction and he also said that the case has been referred to the Union Public Service Commission. May I know whether the reference to the Union Public Service Commission has been made after the reduction or before the reduction?

Shri L. B. Shastri: Only a recommendation has been made to the Union Public Service Commission. It has been suggested that in the case of two officers they should be dismissed. About the third officer, it has been suggested that his increment should be withheld. The penalty suggested for him is withholding of increment. So, no specific action has been taken. It cannot be taken till the Union Public Service Commission has approved of the action suggested by the Railway Board.

Shri Dabhi: May I know the part alleged to have been played by Mr. Parikh in this matter ?

Shri L. B. Shastri: It is a very long case and it will not be possible to go into those details here.

डाक व तार विभाग का संग्रहालय

*६१४. श्री भक्त वर्शन : क्या संचार मंत्री २१ दिसम्बर, १९५५ को दिये गये अतारांकित प्रश्न संख्या ७४७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि भारतीय डाक व तार विभाग के संग्रहालय को स्थापित करने में अब तक क्या प्रगति हुई है ?

संचार मंत्रालय में मंत्री (श्री राज बहादुर) : डाक-तार संचालन-कार्यालय का टिकट यूनिट (Stamp unit) पहले ही टिकट-संकलन भवन (Philatelic Hall) में चला गया है और यह, टिकटों तथा प्रदर्शनीय अन्य वस्तुओं के प्रदर्शन सम्बन्धी प्रारम्भिक आयोजन में लगा हुआ है। इस संग्रहालय के विकास की अन्य आयोजनायें तैयार की जा रही हैं और उन्हें क्रमशः कार्यान्वित किया जायगा।

श्री भक्त वर्शन : क्या यह अनुमान लगाया गया है कि कुल कितने समय में यह अद्भुतालया अपने पूरे रूप में काम करने लगेगा और इस पर कुल कितना खर्चा होगा ?

श्री राज बहादुर : यह एक महत्वपूर्ण योजना है और इसके ारुचार में, विचार को योजना का रूप देने में और योजना को कार्यरूप देने में काफी समय लग सकता है।

श्री भक्त वर्शन : क्या केवल दिल्ली में ही ऐसा एक अद्भुतालया स्थापित करने का विचार है या और स्थानों पर भी यह स्थापित किए जायेंगे ?

श्री राज बहादुर : दिल्ली में ही अभी इसे स्थापित किया जायेगा।

ADVANCES TO RAILWAYMEN

*615. **Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a large number of complaints are received from Railwaymen affected by cyclone and floods on the Southern Railway

recently that they are not given the pay advances even after two months of the havoc;

(b) whether it is a fact that the affected areas like Tiruvarur, Nagapattinam, Pudukkottai etc. were not classified as such by Railway administration for pay advances;

(c) whether it is also a fact that the officers responsible for payments of advances insisted on their personal satisfaction in the way of certificates from village officials and Tehsildars which were responsible for delay; and

(d) the steps the Deputy Minister of Railways took when large number of Railwaymen represented to him in person the difficulties they felt when he visited there after a period of forty days since the havoc?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) No, Sir.

(b) A statement is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 57.]

(c) Yes, Sir. But when this came to the notice of the General Manager, instructions were issued to accept declaration of loss or damage furnishing particulars of the property and belongings and extent of the loss etc., with such evidence as the employee may be able to produce in support of his declaration.

(d) Representations were made by the staff of the Chettinad, who had not originally been included in the list of affected sections. This was, therefore, notified as an affected section on 9-1-1956.

Shri Nambiar: May I know whether the railways did not accept the areas declared by the State Government for inclusion as the areas affected by cyclone?

The Deputy Minister of Railways and Transport (Shri Alagesan): I think we have included almost all the areas that have been affected. When I went there, I received representations that a particular section which was affected was left out. Then immediately it was ordered that that section also should be included. For the information of the Lok Sabha, I